

Central Administrative Tribunal
Principal Bench: New Delhi

OA 1841/97

New Delhi, this the 26th day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Hari Prasad s/o Sh. Har Charan Singh
R/o H.No. 25, Gali No. 25,
Near Ration Office,
Nangloi, Delhi.Petitioner

(By Advocate: Shri U. Srivastava)

Versus

1. National Capital Territory of Delhi through

Secretary,
5, Sham Nath Marg,
New Delhi.

2. The Joint Director of Education (A)
Directorate of Education (S II Branch)
Delhi.

3. The Principal
Govt. Boys Senior Secondary School,
Karola, Delhi-81.Respondents

O R D E R (ORAL)

[Dr. Jose P. Verghese, Vice-Chairman (J)]

Notices issued to the respondents are stated
to be served dasti but none appears today on their behalf.

The orders passed by us today in OA Nos. 1887
and 1822/97 shall be applicable to this case as well.

In the circumstances, the petitioner is
entitled to a declaration that he is continued in service
until an adverse order or suspension or removal against the
petitioner is passed in accordance with the rules by the

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appointing authority till then respondents shall not obstruct him to work. He will be entitled to all service benefits till an adverse order is passed against him.

This OA is allowed to the extent stated above, with no order as to costs.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)

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